

øITEM NO.10

COURT NO.13 SECTION IVA
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Diary No.21575/2015
(Arising out of impugned final judgment and order dated 18/10/2011
in WA No. 342/2011 passed by the High Court of M.P. at Gwalior)
INDUSTRIAL INFRASTRUCTURE
DEVELOPMENT CORP. (GWALIOR) LTD. Petitioner(s)

VERSUS

JAI MAA PAKERS (PREVIOUS DEEPTI
MEETLE INDUSTRY) AND ORS. Respondent(s)
(office report on default)

Date : 12/04/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
[IN CHAMBERS]

For Petitioner(s) Mr. Varinder Kumar Sharma,Adv. (Not Present)

For Respondent(s)

T he Court made the following

O R D E R

None appears on behalf of the petitioner.
The special leave petition is dismissed for
non-prosecution.

(RASHMI DHYANI) (SUMAN JAIN)
SR.P.A. COURT MASTER